

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

CP 100 of 2018 With
IA 99 of 2019
IA 165 of 2019
IA 572 of 2019
IA 573 of 2019
IA 161 of 2020

**Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 03.03.2021**

Name of the Company:

Kailashchandra Ramgopal Lohiya
V/s
Suvas Reality Pvt Ltd & Ors

Section:

241-242 of Companies Act, 2013/IA For Directions

ORDER

Learned Counsel Mr. Jaimin Dave appeared for the Applicant. Learned Counsel Mr. Arjun Sheth appeared for the Respondent.

Learned Counsel for the Applicant submitted that application for withdrawal of the main matter was filed but now he wishes to proceed with the main matter, hence, seeks permission to withdraw that withdrawal application.

The permission is granted.

In view of this, that withdrawal application stands disposed of.

The pleadings are complete in the matter.

The matter stands adjourned for hearing on 13.04.2021

**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**

Dated this the 3rd day of March, 2021.

vc

**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**